

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO.†3804
TO BE ANSWERED ON 21.12.2021**

EWS RESERVATION IN RAJASTHAN

†3804. DR. MANOJ RAJORIA:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government proposes to increase the annual income limit of 8 lakh rupees fixed for economically weaker sections, if so, the details thereof;
- (b) whether the Government proposes a plan to relax the land/property related provisions in the norms fixed for reservation to economically weaker sections in Rajasthan, if so, the details thereof;
- (c) whether the income of mother and father has been included in the family income of the applicant in the guidelines fixed for reservation to economically weaker sections despite the applicant having a separate family ration card, if so, the details thereof; and
- (d) whether the Government proposes to bring about any amendment in this procedure, if so, the details thereof?

**ANSWER
MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT
(DR. VIRENDRA KUMAR)**

(a): No Sir.

(b): No Sir.

(c): Persons who are not covered under the existing scheme of reservation for the Scheduled Castes, the Scheduled Tribes and the Socially and Educationally Backward Classes and whose family has gross annual income below Rs.8.00 lakh are to be identified as EWSs for the benefit for reservation. Family for this purpose will include the person who seeks benefit of reservation, his/her parents and siblings below the age of 18 years as also his/her spouse and children below the age of 18 years. The income shall include income from all sources i.e. salary, agriculture, business, profession etc. and it will be income for the financial year prior to the year of application.

(d): No Sir.
